

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF CS HOSPITALITY AND MANAGEMENT SERVICES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>	
1. Name of corporate debtor	<b>CS Hospitality and Management Services Private Limited</b>
2. Date of incorporation of corporate debtor	14/09/2006
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U55101MH2006PTC164576
5. Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office (As per MCA Records)</b> CTS NO.38/11-8, SWAROOP ENCLAVE, NEXT TO BOROSIL GLASS FACTORY, MILITARY ROAD, ANDHERI (EAST), MUMBAI. 400059 INDIA
6. Insolvency commencement date in respect of corporate debtor	<b>21<sup>st</sup> March, 2024</b> (Copy of the order was made available to the IRP on 1 <sup>st</sup> April, 2024)
7. Estimated date of closure of insolvency resolution process	<b>17<sup>th</sup> September, 2024</b> (180 days from Insolvency Commencement date)
8. Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mahesh Kumar Gupta</b> <b>IBBI/IPA-001/IP-P00478/2017-2018/10866</b>
9. Address and e-mail of the interim resolution professional, as registered with the Board	C / O AEMG & Associates Chartered Accountants, 202, New Heera Panna Industrial Estate Opp Business Park, Near Virwani Industrial Estate, Goregaon (East), Mumbai -400063 (Maharashtra) Email - <b>camkg59@gmail.com</b>
10. Address and e-mail to be used for correspondence with the interim resolution professional	C / O AEMG & Associates Chartered Accountants, 202, New Heera Panna Industrial Estate Opp Business Park, Near Virwani Industrial Estate, Goregaon (East), Mumbai -400063 (Maharashtra) Email - <b>cirp.csh@gmail.com,</b> <b>camkg59@gmail.com</b>
11. Last date for submission of claims	<b>15<sup>th</sup> April, 2024</b> i.e 14 days from the date of the receipt of CIRP order on 1 <sup>st</sup> April, 2024
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable at Present
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web:- <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> NA

**Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the CS Hospitality and Management Services Private Limited on 21<sup>st</sup> March, 2024**

**The creditors of CS Hospitality and Management Services Private Limited** are hereby called upon to submit their claims with proof on or before 15<sup>th</sup> April, 2024 to the Interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 2<sup>nd</sup> April, 2024  
Place: Mumbai

  
Mahesh Kumar Gupta  
Interim Resolution Professional

IBBI/IPA-001/IP-P00478/2017-2018/10866

**In the matter of CS Hospitality and Management Services Private Limited**  
**AFA Certificate No: AA1/10866/02/291024/106190**  
**(valid till 29-10-24)**



This is only an advertisement for information purpose and not an offer document announcement. Not for publication, distribution or release directly or indirectly into the United States of America or otherwise outside India. All capitalized terms used and not defined herewith shall have the same meaning assigned to them in the Letter of Offer dated February 16, 2024 read with Corrigendum dated February 23, 2024 and February 28, 2024 (the "Letter of Offer" or "LOF") filed with the Stock Exchange, namely National Stock Exchange of India Limited ("NSE") (together referred to as the "Stock Exchange") and the Securities and Exchange Board of India ("SEBI").



# SILGO RETAIL LIMITED

Corporate Identification Number: L36911RJ2016PLC049036

Our Company was incorporated as "Silgo Retail Private Limited" on January 9, 2016, under the Companies Act, 2013 with the Registrar of Companies, Jaipur. Subsequently, our Company was converted into a Public Limited Company and the name of our Company was changed to "Silgo Retail Limited" vide special resolution dated July 24, 2018 and a fresh certificate of incorporation consequent to the conversion was granted to our Company on July 28, 2018, by the Registrar of Companies, Jaipur. The registered office of our Company was originally situated at 29, Taru Chaya Nagar, Tonk Road, Sanganeer, Jaipur, India. Thereafter, the registered office of our Company was changed to B-11, Mahalaxmi Nagar, Jawahar Lal Nehru Marg, Jaipur - 302 017, Rajasthan, India.

**Registered Office:** B-11, Mahalaxmi Nagar, Jawahar Lal Nehru Marg, Jaipur - 302 017, Rajasthan, India  
**Contact person:** Tripti Sharma, Company Secretary & Compliance Officer  
**Telephone:** +91 0141-4919655; | **E-mail:** info@silgo.in | **Website:** www.silgo.in  
**OUR PROMOTERS: MR. NITIN JAIN AND MS. BELA AGRAWAL**

**ISSUE OF UP TO 1,02,70,000 FULLY PAID UP EQUITY SHARES OF FACE VALUE OF ₹ 10/- EACH OF OUR COMPANY (THE "RIGHTS EQUITY SHARES") FOR CASH AT A PRICE OF ₹ 25/- PER EQUITY SHARE (INCLUDING A PREMIUM OF ₹ 15/- PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING UP TO ₹ 2,567.50 LAKHS# ON A RIGHTS BASIS TO THE ELIGIBLE EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF 1 EQUITY SHARE FOR EVERY 1 FULLY PAID-UP EQUITY SHARES HELD BY THE ELIGIBLE EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS THURSDAY, FEBRUARY 22, 2024 (THE "ISSUE").**

#Assuming full subscription.  
**BASIS OF ALLOTMENT**  
 The Board of Directors of our Company would like to thank all its shareholders and investors for their response to the Company's Rights Issue, which opened for subscription on Wednesday, February 28, 2024 and closed on Friday, March 15, 2024 and the last date for On Market Renunciation of Rights Entitlements was Monday, March 11, 2024.

Out of the total 712 Applications for 83,18,166 Rights Equity Shares, 359 Applications for 91,364 Rights Equity Shares were rejected due to technical rejections as disclosed in the Letter of Offer. The total number of valid Applications received were 353 for 82,26,802 Rights Equity Shares, which was 80.10% of the Issue size. In accordance with the Letter of Offer, the Basis of Allotment was finalized on March 20, 2024, by the Company in consultation with National Stock Exchange of India Limited ("NSE"), the Designated Stock Exchange, the Lead Manager to the Issue and the Registrar to the Issue. The Board of Director of the Company has at its meeting held on March 26, 2024, approved the allotment of 82,26,802 Rights Equity Shares to the successful Applicants. All valid Applications after technical rejections have been considered for allotment.

\*In accordance with Regulation 86 of SEBI ICDR Regulations, our Company is not required to achieve minimum subscription for the Rights Issue.

1. The breakup of valid applications received through ASBA (after technical rejections) is given below:

Category	No. of valid CAFs (including ASBA applications) received	No. of Equity Shares accepted and allotted against Entitlement (A)	No. of Equity Shares accepted and allotted against Additional applied (B)	Total Equity Shares accepted and allotted (A+B)
Eligible Equity Shareholders	331	57,52,787	24,57,782	82,10,569
Renouces	22	14,281	1,952	16,233
<b>Total</b>	<b>353</b>	<b>57,67,068</b>	<b>24,59,734</b>	<b>82,26,802</b>

2. Information regarding total Applications received:

Category	Applications Received		Equity Shares Applied for				Equity Shares allotted	
	Number	%	Number	Value (Rs.)	%	Number	Value (Rs.)	%
Eligible Equity Shareholders	690	96.91	83,01,933	20,75,48,325	99.80	82,10,569	20,52,64,225	93.77
Renouces	22	3.09	16,233	4,05,825	0.19	16,233	4,05,825	6.23
<b>Total</b>	<b>712</b>	<b>100</b>	<b>83,18,166</b>	<b>20,79,54,150</b>	<b>100</b>	<b>82,26,802</b>	<b>20,56,70,050</b>	<b>100</b>

3. Basis of Allotment

Category	No. of Applications	Number of Rights Equity Shares Allotted - Against Entitlement	Number of Rights Equity Shares Allotted against valid additional shares	Total Rights Equity Shares Allotted
Eligible Equity Shareholders	331	57,52,787	24,57,782	82,10,569
Renouces	22	14,281	1,952	16,233
<b>Total</b>	<b>353</b>	<b>57,67,068</b>	<b>24,59,734</b>	<b>82,26,802</b>

Intimations for Allotment / refund/ rejection cases:

The dispatch of Allotment Advice cum Refund intimation to the Allottees, as applicable, has been completed on March 30, 2024. The instructions for unblocking of funds in case of ASBA Applications were issued to SCASAs on March 26, 2024. The Listing applications were filed with the National Stock Exchange of India Limited ("NSE") on March 27, 2024. The Company received the Listing approval from National Stock Exchange of India Limited ("NSE") on March 28, 2024. The credit of Rights Equity Shares to the respective demat accounts of the allottees in respect of Allotment in dematerialized form has been completed on March 30, 2024. For further details, see "Terms of the Issue - Allotment/Refund Orders/Unblocking of ASBA Accounts" on page 163 of the Letter of Offer. The trading in fully paid-up Equity Shares issued in the Rights Issue shall commence on NSE upon receipt of trading permission. The trading is expected to commence on or about April 03, 2024. Further, in accordance with SEBI circular bearing reference - SEBVHONCFODIL2ICIRP/2020/13 dated January 22, 2020, the request for extinguishment of Rights Entitlements has been sent to NSDL & CDSL on February 26, 2024.

**INVESTORS MAY PLEASE NOTE THAT THE RIGHTS EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALIZED FORM.**

**DISCLAIMER CLAUSE OF SEBI:** It is to be distinctly understood that the submission of the Letter of Offer to SEBI should not in any way deemed or construed that the Letter of Offer has been cleared or approved by SEBI. The investors are advised to refer to the Letter of Offer for the full text as provided in "Other Regulatory and Statutory Disclosures - Disclaimer Clause of SEBI" on page 135 of the Letter of Offer.

**DISCLAIMER CLAUSE OF NSE (THE DESIGNATED STOCK EXCHANGE):** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the letter of offer has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the letter of offer. The investors are advised to refer to the letter of offer for the full text of the "Disclaimer Clause of NSE". The investors are advised to refer to the full text of the Disclaimer clause of NSE as provided in "Other Regulatory and Statutory Disclosures - Disclaimer Clause of NSE" on page 136 of the Letter of Offer.

Unless otherwise spaced, all capitalised terms used herein shall have the same meaning ascribed to such terms in the Letter

**THE LEVEL OF SUBSCRIPTION SHOULD NOT BE TAKEN TO BE INDICATIVE OF EITHER THE MARKET PRICE OF THE EQUITY SHARES OR THE BUSINESS PROSPECTS OF THE COMPANY.**

COMPANY	LEAD MANAGER TO THE ISSUE	REGISTRAR TO THE ISSUE
<b>SILGO RETAIL LIMITED</b> Registered Office: B-11, Mahalaxmi Nagar, Jawahar Lal Nehru Marg Jaipur - 302 017, Rajasthan, India; Telephone: +91 0141-4919655 Contact Person: Ms. Tripti Sharma, Company Secretary and Compliance Officer; E-mail id: info@silgo.in or cs@silgo.in; Website: www.silgo.in Corporate Identification Number: L36911RJ2016PLC049036	<b>SRUJAN ALPHA CAPITAL ADVISORS LLP</b> Registered Office: 112A, Arun Bazar, Swami Vivekananda Road, Malad West, Mumbai-400064 Maharashtra Correspondence Address: 824 & 825, Corporate Avenue, Sonawalia Rd, opposite Alanta Centre, Sonawalia Industry Estate, Goregaon, Mumbai-400064 Tel: +91 022-4630709 E-mail: silgo.rightsissue@srujanalpha.com Website: www.srujanalpha.com Contact Person: Mr. Jinesh Doshi LLPIN No.: AAW-1680 SEBI Registration No.: INM000012829	<b>BIGSHARE SERVICES PRIVATE LIMITED</b> Registered Address: Office No. 36-2, 6th Floor, Pinnacle Business Park, ext to Ahura Center, NIMHAKALI Caves Road, Andheri East, Mumbai-400093 Tel: +91 22-6263 8200 Fax No.: +91 22-6263 8299 Contact Person: Mr. Mosses Shirsat Email id: rightsissue@bigshareonline.com Website: www.bigshareonline.com SEBI Registration Number: INR000001385

For Silgo Retail Limited  
 On behalf of Board of Directors  
 Sd/-  
**Tripti Sharma**  
 Company Secretary and Compliance Officer

Place : Jaipur  
 Date : 04 April, 2024

**SILGO RETAIL LIMITED** has filed a Letter of Offer with NSE, the Designated Stock Exchange. The Letter of Offer is available on NSE at [www.nseindia.com](http://www.nseindia.com), the website of the Lead Manager to the Issue, i.e., Srujan Alpha Capital Advisors LLP at [www.srujanalpha.com](http://www.srujanalpha.com), website of the company at [www.silgo.in](http://www.silgo.in) and website of the Registrar at [www.bigshareonline.com](http://www.bigshareonline.com). Investors should note that investment in equity shares involves a degree of risk and for details relating to the same, please see the section entitled "Risk Factors" on page 23 of the Letter of Offer.

The Rights Entitlements and the Rights Equity Shares have not been and will not be registered under U.S Securities Act and may not be offered, sold, resold or otherwise transferred within the United States, except in transaction not subject to, or exempt from the registration requirements of the U.S. Securities Act and applicable state securities laws. Accordingly, the Rights Entitlements and the Rights Equity Shares are only being offered and sold outside the United States in offshore transactions in compliance with Regulation 5 under the U.S. Securities Act and the applicable laws of the jurisdiction where those offers and sales occur. The Right Entitlements and the Equity Shares may not be offered, re-sold, pledged or otherwise transferred except in an offshore transaction in accordance with Regulation S under the U.S. Securities Act. The offering to which the Letter of offer relates is not, and under no circumstances is to be construed as, an offering of any Rights Equity Shares or the Rights Entitlement for sale in the United States or as a solicitation therein of an offer to buy any of the Rights Equity Shares or Rights Entitlement. There is no intention to register any portion of the Issue of any of the securities described herein in the United States or to conduct a public offering of securities in the United States. Accordingly, the Issue Documents and the Application Form should not be forwarded to or transmitted in or to the United States.

**FORM B  
 PUBLIC ANNOUNCEMENT**  
 (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF 9 PLANETS PRODUCTS PRIVATE LIMITED**

S. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	9 Planets Products Private Limited
2.	Date of incorporation of corporate debtor	22 <sup>nd</sup> February, 2012
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies- Mumbai
4.	Corporate identity number / limited liability identity number of corporate debtor	U25200MH2012PTC227312
5.	Address of the registered office and principal office (if any) of corporate debtor	38, Mittal Chambers, Nariman Point, Mumbai, Maharashtra- 400021
6.	Date of closure of insolvency resolution process	28 <sup>th</sup> March, 2024
7.	Liquidation commencement date of corporate debtor	Order pronounced on 28 <sup>th</sup> March, 2024 (Order received on 2 <sup>nd</sup> April, 2024)
8.	Name and registration number of the insolvency professional acting as liquidator	CA. Anil Kashi Drolia IBBI/PA-001/IP/P-02327/2020-2021/13482
9.	Address and e-mail of the liquidator, as registered with Board	B-906, Park Side 1, Raheja Estate, Kulupwadi, Near National PARK, Borivali-East, Mumbai, Maharashtra-400066 Email: anildrolia.ip@gmail.com
10.	Address and e-mail to be used for correspondence with the Liquidator	302-304, Regent Chambers, Jammal Bajaj Marg, Naniman Point, Mumbai, Maharashtra 400021 Email: 9planets.liquidation@gmail.com
11.	Last date for submission of claims	2 <sup>nd</sup> May, 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai has ordered the commencement of liquidation of the 9 Planets Products Private Limited on 28<sup>th</sup> March, 2024.

The stake holders of 9 Planets Products Private Limited are hereby called upon to submit their claims with proof on or before 2<sup>nd</sup> May, 2024, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.  
**CA Anil Kashi Drolia**  
 Liquidator  
 9Planets Products Private Limited  
 Registration No.:  
 Date: 4<sup>th</sup> April, 2024  
 Place: Mumbai  
 IBBI/PA-001/IP/P-02327/2020-2021/13482

**SCHEDULE-I  
 FORM A  
 PUBLIC ANNOUNCEMENT**  
 (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF NARANG DEVELOPERS PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor Narang Developers Private Limited.
2.	Date of incorporation of Corporate Debtor November 09, 1990
3.	Authority under which Corporate Debtor is incorporated/Registered Registrar of Companies - Mumbai
4.	Corporate Identity Number of Corporate Debtor U45200MH1990PTC058917
5.	Address of Registered Office and Principal Office (if any) of the Corporate Debtor Regd Office Address: Narang Manor Plot No 96-B, Ground Floor, 15th Road, Bandra-W, Mumbai, Maharashtra, India, 400050
6.	Insolvency Commencement Date in respect of the Corporate Debtor March 28, 2024 - date of receipt of the order by IRP
7.	Estimated date of closure of Insolvency Resolution Process September 24, 2024 - being 180th day from Insolvency Commencement Date
8.	Name and registration number of the Insolvency Professional acting as interim resolution professional Mr. Rakesh Bohra Reg. No.: IBBI/PA-001/IP-P-01758/2019-2020/12675
9.	Address and e-mail of the interim resolution professional, as registered with the Board 119-A, 1st Floor, Vinay Bhayya Complex, 159, C S T Road, Kalina, Santacruz East, Mumbai City, Maharashtra - 400098 Email ID: p.rakeshbohra@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional Mr. Rakesh Bohra 119-A, 1st Floor, Vinay Bhayya Complex, 159, C S T Road, Kalina, Santacruz East, Mumbai City, Maharashtra - 400098 Email ID: cirp.narangdevelopers@gmail.com
11.	Last date for submission of claims April 17, 2024
12.	Classes of creditors, if any, under clause (B) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional N.A.
13.	Name of Insolvency Professionals identified to act as Authorized Representative of Creditors in a class (Three names for each class) N.A.
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at: Form B - For Claim by Operational Creditors Except Workmen Employees Form C - For Claims by Financial Creditors Form CA - For Claims by Financial Creditors in a Class Form D - For Claims by A Workmen or an Employees Form E - For Claims by Authorized Representative of Workmen and Employees Form F - For Claims by other Creditors (a) Format of Forms and (b) Details of authorized representatives are available at: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> Physical Address: same as mentioned on point 10

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench in CPIO/1142/MB-IV/2023 has ordered the commencement of a corporate insolvency resolution process of Narang Developers Private Limited on March 28, 2024.

The creditors of Narang Developers Private Limited, are hereby called upon to submit their claims with proof on or before April 17, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.  
 Mr. Rakesh Bohra  
 Interim Resolution Professional  
 IBBI/PA-001/IP-P-01758/2019-2020/12675  
 Date: April 04, 2024  
 Place: Mumbai  
 AFA valid upto 09/07/2024

**FORM A  
 PUBLIC ANNOUNCEMENT**  
 (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF BOIRON LABORATORIES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of Corporate Person <b>Boiron Laboratories Private Limited</b>
2.	Date of Incorporation of Corporate Person 22 December 2015
3.	Authority under which corporate person is incorporated/registered ROC Mumbai
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person U74999MH2015FTC271266
5.	Address of the registered office and principal office (if any) of Corporate Person A-502, Coto Triumph, L.B. Patel Road, Goregaon (East), Mumbai City, Mumbai, Maharashtra, India, 400063
6.	Liquidation commencement date of Corporate Person 29 March 2024 (Intimation of appointment as Liquidator received vide email dated 2 April 2024)
7.	Name, address, email address, telephone number and the registration number of the liquidator <b>Name:</b> Prajakta Meneses <b>Address:</b> 106, 1st Floor, Kanakia Atrium 2, Cross Road A, Behind Courtyard Marriot, Chakala, Andher East, Mumbai - 400093 <b>Email ID:</b> boiron-lab@regisip.com, prajakta@prgmegil.in <b>Telephone Number:</b> +91 9833393366 <b>Registration Number:</b> IBBI/PA-001/IP-P01349/2018-19/12016
8.	Last date for submission of claims 28 April 2024

Notice is hereby given that the **Boiron Laboratories Private Limited** has commenced voluntary liquidation on 29 March 2024. The stakeholders of **Boiron Laboratories Private Limited** are hereby called upon to submit a proof of their claims, on or before 28 April 2024, to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.  
**Submission of false or misleading proofs of claim shall attract penalties**  
**Date:** 4<sup>th</sup> April 2024  
**Place:** Mumbai  
 Prajakta Meneses  
 Liquidator of Boiron Laboratories Private Limited  
 Registration No. IBBI/PA-001/IP-P01349/2018-19/12016  
 Authorization For Assignment valid till 27th November 2024

**FORM A  
 PUBLIC ANNOUNCEMENT**  
 (Under Regulation 5 of the Insolvency & Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF CS HOSPITALITY AND MANAGEMENT SERVICES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor <b>CS Hospitality and Management Services Private Limited</b>
2.	Date of incorporation of Corporate Debtor 14.09.2006
3.	Authority under which Corporate Debtor is incorporated / Registered Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor U55101MH2006PTC164576
5.	Address of the Registered office & Principal Office (if any) of Corporate Debtor Registered Office (As per MCA Records): CTS No. 381/1-B, Swaroop Enclave, Next to Borosil Glass Factory, Military Road, Andheri (East), Mumbai-400 059, India.
6.	Insolvency commencement date in respect of corporate debtor 21 <sup>st</sup> March, 2024 (Copy of the order was made available to the IRP on 1 <sup>st</sup> April, 2024)
7.	Estimated date of closure of insolvency resolution process 17 <sup>th</sup> September, 2024 (180 days from insolvency Commencement Date)
8.	Name & Registration No. of the insolvency professional acting as interim resolution professional <b>Mahesh Kumar Gupta</b> Reg. No.: IBBI/PA-001/IP-P00478/2017-2018/10866
9.	Address and E-mail of the Interim Resolution Professional, as Registered with the Board C/o. AEMG & Associates Chartered Accountants, 202, New Heera Panna Industrial Estate, Opp Business Park, Near Virwani Industrial Estate, Goregaon (East), Mumbai-400 063 (Maharashtra) E-mail : cank959@gmail.com
10.	Address and e-mail to be used for 10 correspondence with the interim resolution professional 202, New Heera Panna Industrial Estate, Opp Business Park, Near Virwani Industrial Estate, Goregaon (East), Mumbai-400 063 (Maharashtra) Email : cirp.csh@gmail.com, cank959@gmail.com
11.	Last date for submission of claims 15 <sup>th</sup> April, 2024 i.e. 14 days from the date of the receipt of CIRP order on 1 <sup>st</sup> April, 2024.
12.	Classes of creditors, if any, under clause (B) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable at Present
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N/A
14.	(a) Relevant Forms and (b) Details of Authorized Representatives are available at: Web- <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> N/A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **CS Hospitality and Management Services Private Limited** on 21<sup>st</sup> March, 2024.

The creditors of **CS Hospitality and Management Services Private Limited**, are hereby called upon to submit their claims with proof on or before 15<sup>th</sup> April, 2024 to the interim resolution professional at the address mentioned against Entry No. 10. The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.  
 Sd/-  
**Mahesh Kumar Gupta**  
 Interim Resolution Professional  
 IBBI/PA-001/IP-P00478/2017-2018/10866  
 Date : 2<sup>nd</sup> April, 2024  
 Place : Mumbai  
 In the matter of CS Hospitality and Management Services Private Limited  
 AFA Certificate No.: AA1/10865/02/291024/106190 (Valid till 29.10.2024)

**EXPRESS  
 Careers**

**BHARATIYA VIDYA BHAVAN'S**  
 A.H. Wadia High School, J.P. Road, Andheri (W), Mumbai - 400 058,  
 (An English medium private, unaided co-educational school recognised by the Govt.) Regd. No. A - 18 (N/68) Dt. 13.01.1969)

**REQUIRES**  
**Teachers for Secondary Section - Marathi & Hindi,  
 Teacher and Pre-Primary Teacher ECCE w.e.f. June 2024**

Interested persons are requested to see the notice board for further details or visit school website  
[www.bhavansahwadia.com](http://www.bhavansahwadia.com)

**CREDAI  
 PUNE METRO**

**Legal cum Admin Executive (Male) at Mumbai to liaise with MahaRERA office having following potentials.**

- Graduate/Post Graduate in Law
- Having exposure and more than 5 years' experience in RERA Act and other laws relating to the Real Estate Sector
- Smart, Dynamic, Result Oriented, Multi-Functional Personality with good liaison.
- Fluency in Marathi and English with independent drafting skills & Soft skills.
- Computer Savvy.
- Residents of Mumbai and Age under 35 years only preferred
- Commensurate Compensation Package for right candidate

"Apply with latest resume, photograph, experience and CTC expectation immediately to pbapdka@gmail.com"

**INDIAN INSTITUTE OF TECHNOLOGY BOMBAY**  
 Powai, Mumbai - 400 076

**Advertisement No. RECT/ADMIN002/2024**

Indian Institute of Technology Bombay, an Institute of national importance adjudged as Institute of Eminence, invites online application for following position(s)/vacancy (ies) of the post(s):

Sr. No.	Name of the Post	Pay Details	No. of Position(s) & Reservation
1.	Assistant Security Officer (Job Ref. No. 50566303)	Pay Level 6 (35400 - 112400)	4 Positions (1 OBC-NCL, 3 UR)
2.	Officer on Special Duty (MEP) (Job Ref. No. 50566904)	Pay Level E05 (1144200-218200)	1 Position (OBC-NCL)
3.	Officer on Special Duty (Civil) (Job Ref. No. 50566890)	Pay Level E05 (1144200-218200)	1 Position (UR)

For details regarding essential educational qualification, experience, general instructions etc., visit IIT Bombay website <https://www.iitb.ac.in/career/apply>  
 The date of closing of online application interface is 30.04.2024.  
 Date : 02.04.2024  
 REGISTRAR

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**केनरा बँक Canara Bank**  
 सिंडिकेट सिंडिकेट Syndicate

**ARM-II BRANCH, MUMBAI**  
 3rd Floor, Canara Bank Building, Adi Marzban Street, Ballard Estate, Mumbai - 400 001. Tel.: 022-22651128 / 29. Email : cb6289@canarabank.com.

**SALE NOTICE**

**E-Auction Sale Notice for Sale of Immovable Properties under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.**

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable properties mortgaged/charged to the Secured Creditor, the Physical Possession of which has been taken by the Authorised Officer of Canara Bank, will be sold on "As is where is", "As is what is" basis on 19.04.2024, for recovery of US Dollar 3,291,009.43 (US Dollar Three Million Two Hundred Ninety One Thousand Nine And Cent Forty Three Only) equivalent to Rs. 24,88,66,133.00 (Rupees Twenty Four Crore Eighty Eight Lakh Sixty Six Thousand One Hundred Thirty Three Only exchange rate 1USD INR 75.62) as on 30.06.2020 and further interest & other charges from 01.07.2020 onwards, due to Canara Bank from M/s. YR General Trading HK Limited (Borrower) and M/s. Ayanna Realtors Private Limited (Mortgagor and guarantor), Mr. Chanakya Arvind Dhanda (Guarantor) & Mr. Prafullay Subhash chandra Bhat (Guarantor)

Sl. No.	Description of the Property	Reserve Price	Earnest Money Deposit
1	Land & Building of Bungalow No. 4 situated at Survey No. 18, Hissa No. 1 to 5, Survey No. 23, Hissa No. 1 to 5, Survey No. 24, Hissa No. 1 to 5, Plot No. 62, 63 & 64, Sector No. E "Misty Hill" Gold Valley, Near Hotel Greenland Delsol, Village-Tungarli, Tal. Maval, Dist. Pune, Maharashtra admeasuring 7,946.45 sq. ft.	Rs. 2,39,00,000.00	Rs.